

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**Crl.M.P.No.12025/2022**

in

**R-3, Ashok Nagar P.S. Crime No.147/2022**

Saradha

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

R-3, Ashok Nagar Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.V.Giri Shankar and R.Uma Devi, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who was arrested on 16.6.2022 for the offences punishable under Section 147, 148, 294(b), 323, 324, 326 and 506(ii) @ 427 and 307 of IPC in Crime No.147/2022 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner submits that the petitioner is aged 60 and lost her husband. Already civil dispute pending regarding the property. Co-accused was arrested and released on bail. The petitioner and her sister, who is also arrayed as an accused in this case, are married to one V.Rajendran, who expired 12 years ago, who is also a shareholder in the property in which they currently reside. The defacto complainant is the real offender, who had brought rowdy elements to the petitioner's house. The petitioner never involved in the offence. She is having several health issues. The defacto complainant, who is living at Alapakkam Main Road, had no business to go to the house of the petitioner. She has come to the house of the petitioner to threaten and gain possession of the property. The petitioner is in custody from 15.6.2022. Hence, the petitioner may be granted bail.

3. On the other hand, the learned CPP submits that the petitioner along with other accused abused the defacto complainant and her family members in filthy language and assaulted them with knife. The injured was admitted in the hospital for 15 days and thereafter, discharged. Investigation is pending.

4. Property dispute between relatives. Injured discharged from the hospital. The petitioner is aged 60. She is in custody for one month. Investigation is almost completed. Considering nature of case and duration of custody, this court is inclined to grant bail.

5. Accordingly, the petitioner is ordered to be released on bail on her executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in open court.

**Principal Sessions Judge.**

Copy to :

1. The learned XVII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

ss

CrI.M.P.No.12025/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**Crl.M.P.No.12026/2022**

in

**R-3, Ashok Nagar P.S. Crime No.147/2022**

Sarala

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
R-3, Ashok Nagar Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.V.Giri Shankar and R.Uma Devi, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who was arrested on 16.6.2022 for the offences punishable under Section 147, 148, 294(b), 323, 324, 326 and 506(ii) @ 427 and 307 of IPC in Crime No.147/2022 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner submits that the petitioner is aged 58 and lost her husband. Already civil dispute pending regarding the property. Co-accused was arrested and released on bail. The petitioner and her sister, who is also arrayed as an accused in this case, are married to one V.Rajendran, who expired 12 years ago, who is also a shareholder in the property in which they currently reside. The defacto complainant is the real offender, who had brought rowdy elements to the petitioner's house. The petitioner never involved in the offence. She is having several health issues. The defacto complainant, who is living at Alapakkam Main Road, had no business to go to the house of the petitioner. She has come to the house of the petitioner to threaten and gain possession of the property. The petitioner is in custody from 15.6.2022. Hence, the petitioner may be granted bail.

3. On the other hand, the learned CPP submits that the petitioner along with other accused abused the defacto complainant and her family members in filthy language and

assaulted them with knife. The injured was admitted in the hospital for 15 days and thereafter, discharged. Investigation is pending.

4. Property dispute between relatives. Injured discharged from the hospital. The petitioner is aged 60. She is in custody for one month. Investigation is almost completed. Considering nature of case and duration of custody, this court is inclined to grant bail.

5. Accordingly, the petitioner is ordered to be released on bail on her executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in open court.

**Principal Sessions Judge.**

Copy to :

1. The learned XVII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

ss

Crl.M.P.No.12025/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**Crl.M.P.No.12030/2022**

in

**CCB Crime No.83/2022**

Purusothaman.M.

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
Job Racket Wing, Team-28,  
Central Crime Branch-I, Egmore,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.J.R.Prabhakaran, A.Srinivasan and R.S.Vijayarangam, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who was arrested on 14.6.2022 for the offences punishable under Section 406, 420 r/w 34 of IPC in Crime No.83/2022 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner submits that the petitioner is innocent and he has no role in the alleged offence. The defacto complainant approached A1 and A2 for getting Government job. Even according to the prosecution, the defacto complainant has paid the amount to A1 and there is no whisper about the role played by the petitioner. A1 and A2 were arrested. The only allegation against the petitioner is that the defacto complainant alleged to have handed over the certificates to the petitioner for getting the job. The petitioner is in custody from 14.6.2022. He has no previous case. Hence, the petitioner may be granted bail.

3. On the other hand, the learned CPP filed a detailed counter and submits that the accused Revathi Kannan running an unauthorised man power agency in the name and style of R.K.Manpower. The accused Mohanraj and Revathi Kannan approached the defacto complainant and assured to secure the clerk post in Revenue Department and induced the defacto complainant to pay a sum of Rs.3,50,000/-. The amount was

transferred to the bank account of Mohanraj. The accused conducted bogus interview and issued fake appointment orders. Totally 28 complaints have been received and the cheated amount is Rs.3 crores. The accused received original educational certificates of the victims and handed over the same to the main accused Mohanraj and received more commission of Rs.5,000/- to Rs.10,000/- for each candidate. He further submits that the bail petition filed by A1 was dismissed by the Hon'ble High Court and strongly opposed the petition.

4. The main accused Revathi Kannan running a manpower agency in the name of R.K.Manpower. The main accused Revathi Kannan and Mohanraj approached the defacto complainant for getting Government job and received Rs.3,50,000/- through bank transaction. According to prosecution, the main accused Mohanraj colluded with the present petitioner, who was working as Assistant in Record Section, Secretariat and gave false assurance to the defacto complainant. The present petitioner conducted fake interview at Chennai Secretariat and received the signature in the fake appointment orders. It is alleged the petitioner received original educational certificates from the victims and handed over the same to the prime accused Mohanraj for commission. The role of the petitioner has been clearly mentioned in the complaint and F.I.R. It is a case of job-racketing. Huge amount of Rs.3 crores involved in the offence and totally 100 victims have been cheated by the accused. Investigation is pending. Considering the above circumstances and also the gravity of offence, this court is not inclined to grant bail.

5. Petition is dismissed.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**Crl.M.P.No.12031/2022**

in

**N-4, Fishing Harbour P.S. Crime No.138/2022**

1. Selvaraj  
2. Chelladurai @ Batsha .. Petitioners/Accused

Vs.

State Rep. by  
The Inspector of Police,  
N-4, Fishing Harbour Police Station,  
Chennai. ..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.,M.Illiyas, A.Venkateswara Babu and M.Mohamadhu Ajar Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioners, who were arrested on 6.7.2022 for the offences punishable under Section 399 of IPC in Crime No.138/2022 on the file of the respondent police, seek bail.

2. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. The petitioners are in custody from 6.7.2022. Hence, the petitioners may be granted bail.

3. On the other hand, the learned CPP submits that the petitioners along with other accused were preparing to commit dacoity. The accused were caught red-handed. The 1<sup>st</sup> petitioner is having three previous cases and 2<sup>nd</sup> petitioner is having two previous cases.

4. It is a case of 399 IPC. The accused are in custody from 6.7.2022. Considering the nature of offence and duration of custody, this court is inclined to grant bail.

5. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- each (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVI Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in open court.

**Principal Sessions Judge.**

Copy to :

1. The learned XVI Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

ss

Crl.M.P.No.12031/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**Crl.M.P.No.12032/2022**

in

**S.C.No.26/2021**

(On the file of the learned XXIII Additional Sessions Judge, Allikulam at Chennai)

in

**C-2, Elephant Gate P.S. Crime No.869/2020**

Appu @ Premkumar

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
C-2, Elephant Gate Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.M.Illiyas, A.Venkateswara Babu and M.Mohamadhu Ajar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who was arrested on N.B.W. on 11.4.2022 for the offences punishable under Section 294(b), 324, 326, 307, 506(ii) r/w 34 of IPC in S.C.No.26/2021 in Crime No.869/2020 on the file of the learned XXIII Additional Sessions Judge, Chennai, seeks bail.

2. Learned counsel for the petitioner submits that the petitioner was absent for three hearings. He was suffering from viral fever and hence, he could not appear before the court. So, N.B.W. was issued against him on 1.4.2022 and the petitioner was arrested on 11.4.2022. Hereinafter, the petitioner will regularly appear before the court. Hence, the petitioner may be granted bail.

3. On the other hand, the learned CPP submits that the N.B.W. was issued on 1.4.2022 and the petitioner was arrested on 11.4.2022 after much effort. If the petitioner is granted bail, he may again abscond and the case could not be proceeded further. Hence, strongly opposed the petition.

4. It is a case of jumped bail. There is no acceptable reason for the absence of the petitioner before the Sessions Court. After issue of N.B.W., the petitioner has not chosen

to surrender before the court and the police, after much effort, arrested him and he was remanded to custody. According to prosecution, if the petitioner is released on bail, he may again abscond and the case proceedings could not be conducted. Considering all those circumstances, this court is not inclined to grant bail.

5. Petition is dismissed.

Delivered by me today in open court.

SS

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,  
Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11949/2022**

in

**D-1, Triplicane P.S. Crime No.451/2022**

Muthukumarana

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
D-1, Triplicane Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.P.Shanmugasundaram, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 294(b), 448, 324 and 506(ii) of IPC in Crime No.451/2022 on the file of the respondent police, seeks anticipatory bail.

2. The learned counsel for the petitioner submits that the petitioner is a practicing Advocate and he is having some matrimonial issues. The present case has been foisted against him. He has nothing to do with the alleged offence. The petitioner apprehends arrest at the hands of the respondent police. Hence, the petitioner may be granted anticipatory bail.

3. On the other hand, the learned CPP submits that the petitioner and others assaulted the defacto complainant with beer bottle and caused injuries to him. The petitioner has no previous case.

4. Dispute between persons staying in the same lodge. No serious injury reported. The petitioner has no previous case. this court is inclined to grant anticipatory bail.

5. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of this order, before the II Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in open court.

**Principal Sessions Judge.**

Copies to:

1. The II Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, D-1, Triplicane Police Station, Chennai.

SS

Crl.M.P.No.11949/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,  
Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11950/2022**

in

**H-4, Korukkupet P.S. Crime No.212/2022**

Pradeep Kumar

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
H-4, Korukkupet Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.R.Muthukumar, R.Lingakumar, S.Jothi, B.Nandhakumar and P.Muthumari, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 448, 427, 454 and 380 of IPC in Crime No.212/2022 on the file of the respondent police, seeks anticipatory bail.

2. The learned counsel for the petitioner submits that the petitioner is the owner of the property. There is landlord-tenant dispute between the petitioner and defacto complainant. The petitioner was not present at the place of occurrence and he has not involved in any offence. Already, the petitioner gave a complaint against the defacto complainant and CSR was issued. In order to harass the petitioner, the present complaint has been lodge. The petitioner apprehends arrest at the hands of the respondent police. Hence, the petitioner may be granted anticipatory bail.

3. On the other hand, the learned CPP submits that due to dispute between landlord and tenant, the hooligans sent by the petitioner, broke open the house of the defacto complainant and taken away Rs.1 lakh cash, 5 sovereign gold jewels and household articles. Investigation is pending and hence, he strongly opposed the petition.

4. There exists dispute between the petitioner / landlord and defacto complainant / tenant. On the occurrence day, the petitioner sent hooligans and broke open the portion of the defacto complainant and took away all the articles in a van. According to the prosecution, Rs.1 lakh cash, 5 sovereign gold jewels and household articles were missing.

Investigation is pending. Arrest of the accused is necessary for interrogation. Considering the gravity of offence, this court is not inclined to grant anticipatory bail.

5. Petition is dismissed.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**CrI.M.P.No.11814/2022**

**in**

**CrI.M.P.No.8679/2022**

**in**

**Crime No.133/2022**

S.R.Mohammed Shoaib

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

E-2, Royapettah Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.C.Raja, M.Archana, S.Lokesh and S.Jijendran, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.8679/2022, dt: 3.6.2022.

2. The petitioner was granted anticipatory bail by this court in CrI.M.P.No.8679/2022, dated 3.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition for 34 days.

4. The petitioner has complied the condition for 34 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**CrI.M.P.No.11951/2022**

**in**

**CrI.M.P.No.9336/2022**

**in**

**Crime No.Not known/2022**

1. Harikrishnan
2. Diana Mendonca

.. Petitioners/Accused

Vs.

State Rep. by  
The Inspector of Police,  
J-6, Thiruvanmiyur Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.Suchit Anant Palande, Suyesh Palande ad Jeevika K.A., Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioners seek relaxation of the condition imposed by this court in CrI.M.P.No.9336/2022, dt: 14.6.2022.
2. The petitioners were granted anticipatory bail by this court in CrI.M.P.No.9336/2022, dated 14.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
3. Learned CPP submits that the petitioners have complied the condition only for 22 days and hence, the petition may be dismissed.
4. The petitioner has complied the condition only for 22 days. Considering the nature of case and the number of days complied, this court is not inclined to relax the condition.
5. Petition is dismissed.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

Present : Tmt.S.Alli, M.L.,

Principal Sessions Judge.

Thursday, the 14<sup>th</sup> day of July, 2022.

Crl.M.P.No.11952/2022

in

Crl.M.P.No.8964/2022

in

Crime No.74/2022

1. Manikkam
2. V.Devaraj
3. Suriya

.. Petitioners/Accused

Vs.

State Rep. by  
The Inspector of Police,  
B-3, Fort St. George Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.S.Rajanikanth, S.Prabhakar and R.Sindhu, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.8964/2022, dt: 8.6.2022.
2. The petitioners were granted anticipatory bail by this court in Crl.M.P.No.8964/2022, dated 8.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
3. Learned CPP submits that the petitioners have complied the condition for 32 days.
4. The petitioners have complied the condition for 32 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
5. (i) Petition is allowed.  
(ii) Condition is relaxed in toto.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Thursday, the 14<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11953/2022**

**in**

**Crl.M.P.No.8946/2022**

**in**

**Crime No.47/2022**

Vimal

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

C-4, R.G.G.G.H. Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.K.Nivesh Kumar, M.Kruthika and J.Mahesh, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8946/2022, dt: 7.6.2022.

2. The petitioner was granted bail by this court in Crl.M.P.No.8946/2022, dated 7.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition for 30 days.

4. The petitioner has complied the condition for 30 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**